

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/1062/2020

This the 26th day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Ghulam Qadir Malik

.....Applicant

(Advocate:- Mr. A H Qazi-Not Present)

Versus

1. State of Jammu and Kashmir & Ors

.....Respondents.

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

O R D E R

[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

This TA (TA No.61/1062/2020) arises out of SWP No. 578/2016, wherein relief is claimed against J&K State Forest Corporation. This Tribunal does not have jurisdiction in respect of the employees of J&K State Forest Corporation. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Jammu.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**